

Sl. No. 6

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.04.2024 AT 01:45 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/33/123/AMR/2023	Disposed (Bankruptcy Trustee Appointed)	123 of IBC	Central Bank of India Vs Sri Chavva Satya Krishna & M/s. Sri Ananda Lakshmi Narasimha Industries india Pvt. Ltd.
	IA(IBC)/91/2024	U/Sec 134(3)(a) of IBC,2016 R/w Reg 20(2) of IBBI (Bankruptcy Process For Personal Guarantors to Corporate Debtors) Reg,2019	Mr.Madasa Kumar, Bankruptcy Trustee of Sri Chavva Satya Krishna (PG of M/s. Sri Ananda Lakshmi Narasimha Industries India Pvt. Ltd.)

ORDER

IA (IBC)/91/2024:

Present: Mr. Madasa Kumar, Bankruptcy Trustee present in person.

This application has been filed by the Bankruptcy Trustee seeking to take on record the establishment of Committee of Creditors (CoC). Heard. The report is taken on record. Accordingly, IA (IBC)/91/2024 is allowed and disposed of.

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)